

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH: :MUMBAI**

ORIGINAL APPLICATION NO. 544 OF 2000

MONDAY, THE 26TH DAY OF FEBRUARY, 2001

SHRI JUSTICE ASHOK AGARWAL.
SMT. SHANTA SHAstry.

... CHAIRMAN
... MEMBER (A)

R.A. Choudhary,
aged 45 years,
R/o Chetak-6, TAPP 3 & 4 Colony,
PO Tarapur A.P.P.,
District : Thane,
Maharashtra-401 504. Applicant

By Advocate Shri K.R. Yelwe.

vs.

1. Union of India through the Secretary & Appointing/Competent Authority, Department of Atomic Energy, Anushakti Bhawan, C.S.M. Marg, Mumbai-400 039.
2. The Chief Project Engineer, Nuclear Power Corporation of India Limited, at Tarapur Atomic Power Project- 3 & 4 PO : TAPP, District: Thane, Maharashtra-401 504. . . Respondents

By Advocate Shri M.I. Sethna.

ORDER

Shri Justice Ashok Agarwal. Chairman.

By the present OA the applicant seeks to impugn the order of suspension issued by Nuclear Power Corporation Limited, which is not an authority which has been notified under Section 14 (2) of the Administrative Tribunals Act, 1985. The Tribunal, in the circumstances, will have no jurisdiction to entertain the present OA. Moreover, Shri M.I. Sethna, learned advocate appearing on behalf of the respondents, makes a statement that a

charge sheet will be duly served upon the applicant before the second week of March, 2001. In view of this, the present OA is dismissed. No costs.

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(SHANTA SHAstry)

MEMBER (A)

Agarwal

(ASHOK AGARWAL)

CHAIRMAN

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